

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Criminal) No.2937/2005

(From the judgement and order dated 11/05/2005 in Misc.Crl.Appln.  
No.4447/2005 of the HIGH COURT OF GUJARAT AT AHMEDABAD)

KANAKSINH MOHANSINH MANGROLA

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With application for directions and exemption from filing  
c/c of the impugned Judgment and permission to file lengthy  
list of dates and Office Report)

Date: 27/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s)Mr. Sushil Kumar, Sr.Adv.

Mr. Bharat Nayak,Adv.

Ms. Meenakshi Arora,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice returnable in four weeks.

Dasti service, in addition, is permitted.

Pending further orders the petitioner shall not be taken into custody in connection with CR No  
.52/2004 on the file of DCB Police Station, District Surat.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

COURT MASTER